

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 220/MP/2019**

Subject : Petition under Regulation-44 (7&8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during 2017-18 and 2018-19 in respect of Indira Sagar Power Station.

**Petition No. 267/MP/2019**

Subject : Petition under Regulation-44 (7&8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during 2017-18 and 2018-19 in respect of Omkareshwar Power Station.

Petitioner : NHDC

Respondents : MPPMCL and anr.

Date of Hearing : **26.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Harish Dudani, Member

Parties Present : Ms. Suparna Srivastava, Advocate, NHDC  
Shri Aditya Singh, Advocate, MPPMCL

**Record of Proceedings**

On remand from APTEL, the case was heard through a virtual hearing.

2. Heard the learned counsels for the Petitioner and the Respondent MPPMCL, at length.
3. The Commission, after directing the parties to file their short note of arguments (not exceeding three pages) after serving a copy to the other, on or before **20.12.2024**, adjourned the hearing.
4. The Petition will be listed for hearing on **26.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

